CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported brutal act of blinding of under trial prisoners by the police in Bhagalpur Jail

SHRI LAL K. ADVANI (Gujarat). Sir, I beg to call the attention of the Minister of Home Affairs to the reported brutal act of blinding of undertrial prisoners by the police in Bhagalpur Jail, Bihar.

THE MINISTER OF STATE IN THE HOME AFFAIRS MINISTRY OF (SHRI YOGENDRA MAKWANA): of India Sir, the Government shocked at the inhuman and barbaric acts reported to have been perpetrated on some under-trial prisoners in Bhagalpur district of Bihar. natural that the Hon'ble Members of the Parliament should be deeply anguished over these incidents.

Immediately after the attention of the Government of India was drawn to the matter, the State Government of Bihar was contacted on telex as well as on telephone to send a detailed report immediately. As per the report of the State Government, investigations into the incidents have already been taken up by the C.I.D. of Bihar. On the basis of these preliminary investigations immediate actions have been taken by the State Criminal cases have Government. been instituted against 14 police officials against whom allegations, have hen made by the concerned undernial prisoners in petitions both be-Bhagalpur fore the District Judge, and before the Supreme Court. According to the information received from the State Government, one Deputy Superintendent of Police, Inspector and 12 Sub-Inspectors have already been suspended and transferred out of their jurisdictions.

The allegations of blinding by policemen have been made by 29 persons. Sixteen of them are in

Bhagalpur Jail, 2 are in Banka sub-Jail and 11 are on bail. On the basis of the complaints made by under-trials, 14 cases have been registered against the police officials reportedly involved in the act of blinding the under-trials concerned. Directives have also been issued by the State Government to the authorities concerned that cases should be instituted in respect of the remaining under-trials also. Out of 29 undertrials who have been blinded in the 22 incidents, persons have been . examined by the D.I.G., C.I.D., Bihar so far. Out of these 22 persons. have alleged that police officers different categories were responsible for blinding them, whereas two persons have stated that the was done by the villagers. The matter was first reported by one of the under-trials in a petition to the District Judge, Bhagalpur, on 6th July, 1980. Ten more petitions were filed before the District Judge, Bhagalpur, by blinded under-trials on 30th July, 1980, 15 under-trials also sent peti-1. tions to the Supreme Court Bhagalpur Jail and Writ petitions No. 5352 of 1980 (10 persons) and No. 567 of 1980 (5 persons) are pending before the Supreme Court.

Meanwhile, a team if Doctors, including leading Opthalmologists the Patna Medical Hospital are proceeding to Bhagalpur to examine the blinded under-trial persons involved in the incidences. The Government of Bihar have constituted a Committee consisting of seven legislators including the Leader of the Opposition. The first meeting of the Committee proposed to be held on 3rd December. 1980 and the Committee is expected to visit Bhagalpur on the 4th December, 1980. This was my written statement. I would also like to add for the information of the hon. Members that as per the latest report of the State Government the number of the blinded under-trials who have complained. is 31. In my statement it is 29.

SHRI BHUPESH GUPTA (West Bengal): It will increase.

SHRI YOGENDRA MAKWANA: We have also been informed by the State Government that the police officials responsible for perpetrating the barbaric crime, are being arrested and that the Superintendent of Police, Bhagalpur, has been transferred to the headquarters.

SHRI BHUPESH GUPTA: He should be arrested. Why has he not been, arrested?

SHRI YOGENDRA MAKWANA: The Prime Minister has sanctioned ex-gratia payment of Rs. 15,000 for each of the under-trials who has been blinded.

SHRI BHUPESH GUPTA: I ask, the hon. Minister should contact them immediately and get an explanation why the Superintendent of Police, Bhagalpur, was not arrested and put into prison, to begin with.

SHRIMATI SAROJ KHAPARDE (Maharashtra): You should take a serious action. It is not a serious action that you have taken.

SHRI SHIVA CHANDRA JHA (Bihar): Serious action against the Chief Minister of Bihar.

MR. DEPUTY CHAIRMAN: Mr. Jha, have patience. You will have an opportunity. Shri Advani.

श्री शिव चन्द्र झा: उपसभापति महोदय वहां की सरकार यह जो ऐक्शन (Interruptions)

श्रीमती सरोज खाप हैं: हम भी इस चीज को महसूम कर रहे हैं श्रीर यह चाहते हैं कि सरकार की श्रीर से जो दोषी हैं उनके विरुद्ध सीरियस ऐक्शन लेना चाहिए। सरकार ने जो ऐक्शन लिया है वह सिफिशियन्ट हम भी नहीं समझते। उन्हें कड़ी से कड़ी सजा दी जानी चाहिए। श्राप इसका पोलिटिक्ला-इज मत की जिये।

(Interruptions)

MR. DEPUTY CHAIRMAN: Order please.

SHRI BHUPESH GUPTA: This should not be a partisan affair.

MR. DEPUTY CHAIRMAN: You will have your chance to make observations, fully so. I appreciate and understand that the whole House is very much concerned over this incident. I would request the hon. Members to restrain themselves and make their observations when they are called upon. Shri Advani.

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, early this morning I received a telephone call from the residence of Acharya J. P. Kriplani, perhaps the seniormost. oldest, freedom fighters still alive. He conveyed his sense of extreme anguish at what has happened in Bihar, and said that it was a matter about which it should be the duty of everybody in public life to try to arouse the conscience of the entire nation and to see that not only those who are guilty in this particular episode are punished but that such episodes, such disgraceful happenings do tarnish the fair name of India again. He said that it was a matter about which even now, though he was 94 years old, he felt like coming out, going to the people and telling them that this was what was happening in India today.

Sir, that this should happen in the State of Bihar is particularly saddening. Bihar is the land of the Buddha, the embodiment of compassion here it is that we have seen during these several months, not merely a few days, a kind of beastliness and barbarism and brutality and riots. It is something that cannot be imagined. When we read the gory news in the "INDIAN EXPRESS" a few days back or later in the "SUNDAY", the weekly magazine, we were shocked that this was what was happening in India. I am thinking of very many of our diplomats. This kind of news could not have been confined to the "INDIAN EXPRESS" or the "SUN-DAY". I am sure very many papers abroad must have flashed this very [Shri L. K. Advani]

prominently. They have already done so. I am sure our diplomats abroad must be at a loss to explain what is happening in India. India may have been identified in the world as poor nation but never as a nation, never as an uncivilised nation. But here you have under-trial prisoners being punished in this mannerby gouging out their eyes, by using "takwas". "Takwaa" are used in the Police "thanas" to stitch papers or to stitch gunnybags. Those "takwas" are taken and their eyes are gouged out. And then in order to erase all possibility of the eye-sight remaining, acid is poured into those eye-balls. they call it the "Gangajal" compaign.

Sir, the hon. Minister has expressed shock at the inhuman and barbaric happenings. But is mere expression of shock enough? All that the Government could think of is that when there is a hue and cry in the press and when there is about to be a hue and cry in Parliament, on the eve of it, the Chief Minister comes out with a statement saying that 15 persons, that is, 12 Sub-Inspectors, two Inspectors and one Deputy Superintendent of Police have been suspended and transferred. Is this the kind of response that the Government gives to an inhuman tragedy of this kind? For much lesser events, the Prime Minister has asked the Chief Minister to resign and told him "Get out". For much lesser failures, people have been asked to quit. Only the other day, we say the Railway Minister being asked to quit only because he was not able to administer the railways properly. Sir, I agree with the hon. Member that this not a matter of partisan approach. I entirely agree. Therefore, I have expected the hon. Member there to stand up and shout at the Minister. (Interruptions) And not only that, the Chief Minister, I would have expected, would have been asked to resign. (Interruptions) We are in a democracy. In a democracy, the responsibility for all such failures, whether it is an act of omission or an act of commission.

hes at the political level. You cannot make a few police Sub-Inspectors or a few police sub-officials the scapegoats. Sir, the evidence before us is frightening. It is not merely a question of one man becoming a boast; no, it is a question of the whole system becoming beastly. Sir, today I was carefully going through the statement made by the Chief Minister ...

SHRI GURUDEV GUPTA (Madhya Pradesh): Now you are bringing in politics.

SHRI LAL K. ADVANI: I am not For God's sake... (Interruptions)

श्री कलराज मिश्र (उत्तर प्रदेश): इसमें नाराज होने की कोई बात नहीं है। वहा की सरकार से (Interruptions)

SHRI LAL, K. ADVANI; The Chief Minister accuses me... (Interruptions)

SHRI GURUDEV GUPTA: It absolutely a political statement.

SHRI LAL K. ADVANI: First all, let us understand the facts. facts are clear that this has going on over a period of months, in fact, precisely speaking, since more than a year. Dr. Jagannath Mishra has traced the course of events as recorded by the police. So it is based on the records of the police. He said that the firt instance of an under-trial being blinded occurred in October 1979, the second in January 1980, the third in April this year, the fourth in May this year, the fifth in June this year, the sixth in July this year and the seventh and last in October, 1980. This is the statement of the Minister, in which he has traced the course of the entire events, and has said, "I am surprised that no opposition party has taken matter." Now, you are accusing me of making political capital out of it and I am being accused by Dr. Jagannath Mishra of not raising this episode. Sir, why was this episode not raised earlier? After all, when things happen in the countryside, things happen in a manner that even the press is suppressed, how are we

to know? Even in regard to this particular incident, what has the Information and Broadcasting Minister said? The hon, Member here says that this is a matter about which all of us feel equally shocked.

SHRI GURUDEV GUPTA: Which Government was there in October, 1979?

श्री लाल फ़ुब्बिग्नडवाणी : मैं पूरी बात बताता हं, ग्राप फिक्र मत करिये।

Yesterday the Information and Broadcasting Minister was in Bangalore. And what does he advise the press? He tells them, "Don't blow up reports. Reports are being blown up." He does not speak in general terms. He specifically says, "Referring to the incidents in Bihar where some people in custody were allegedly blinded ... " -allegedly-"the Chief Minister 'yes', and the Minister of Informaticand Broadcasting says, 'allegedly blinded by the police'.—he had doubt the guilty would be punishedsome sub-inspector would be punished—but if you blow if up you will demoralise the police force and administration and irritate them by your generalisation." This is the way of his approach.

SOME HON. MEMBERS: Shame for the Minister.

SHRI LAL K. ADVANI: We have not forgotten only five months serious rape incidents took place, serious rape cases outraged the sentiments of the entire nation. The same Minister says, "Rape was a non-issue. Why are you talking about it? It is a non-issue." And today he says the same thing about blinding virtually when he advises the press not speak about it. I think the nation owes a debt of gratitude to the Indian Express' and to the Sunday Standard Magazine and to all such fearless news reporters who have gone there Bhagalpur to find out what inhumanity is being perpetrated in the name of controlling law and or**d**er. This is the most disturbing part of it_that is, what has happened is not merely because one man becomes sadist. No. It is so because the Government think that they cannot control crime unless they take recourse to this kind of a thing. This is what happened. The 'Times of India' of today says that "Inquiries reveal that some time ago the Bhagalpur police had considered ways and means of checking crime; among the measures considered was mobilising of public opinion against law-breakers. Following the meeting a circular was issued though it did not suggest steps like blinding of habitual offenders." Now I would like to know what this meeting was, because it seems there was a pattern in the whole thing, though some people say the police officials there have said that the people have taken the law into their own hands, the people have blinded these criminals. But the whole pattern is so uniform in all cases—a pointed has been used, a needle has used, acid has been used, acid used in the same manner, and there is no other injury at all. If there is mob fury, mob fury would ventilate itself in many ways. I am not going into the details of all that has happened. The Sunday Standard Magazine has given all the names, of all of them-Anil Yadav, Lakhi Mehto, Saligram Singh, etc. etc. 22 years, 25 years, 28 years, 30 years, and so on. We shudder to imagine what the fate would be of these families who have lost these young men of theirs. Maybe, some of them were involved in crime and some were not; we do not know. It is very likely that some of them were involved in crime But after all, in India we have the rule of law. We are not a barbaric nation...

SHRI P. RAMAMURTI (Tamil Nadu): They might be proved innocent.

SHRI LAL K. ADVANI: Yes. they might be proved innocent. I have before me a statement made by the Superintendent of Police of Bhagalpur. This is for members of the ruling party to itsten to very care-

[Shri Lal K. Advani] fully. I do not think they have

read it ...

SHRIMATI PRATIBHA SINGH (Bihar): The reason why Dr. Jagannath Mishra gave the dates and asked why the Opposition did not raise it was in Bihar the Jagannath Mishra Government was formed only in June. It was not there earlier. Before that the responsibility was yours....

SOME HON. MEMBERS: Before that there was Governor's rule, there was President's rule

SHRIMATI PRATIBHA SINGH: We are all equally shocked by these incidents. We condemn these incidents. Severe punishment should be given to the guilty...

SHRI BHUPESH GUPTA: If Dr. Jagannath Mishra had been the British Prime Minister, he would have resigned by now or he would have been hounded out of office. Mr. Jagannath Mishra should know it. If he wants to play the game of Parliamentary Democracy, in a comparable situation, nowhere in a Parliamentary Democracy, the Chief Minister has continued in office...

MR. DEPUTY CHAIRMAN: Your name is in the list. You can speak later on.

SHRI LAL K. ADVANI: I would like to go deeper into why the Police feel unable to control crimes unless it takes recourse to such kind of brutality, and to explain this the Superintendent of Police, Mr. Ram Seth, says that the crime control is not an easy problem, when criminals enjoy the patronage of politicians. This is the statement by the Superintendent of Police...

AN HON. MEMBER: Patronage of politicians including the opposition.

SHRI LAL K. ADVANI: 'Patronage of politicians' always refers to the ruling party. No opposition can give patronage

SHRI BHUPESH GUPTA: You look at it from a narrow point of view. We are not accusing you. We

are accusing the Government of Bihar.

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): 'They are making a joke of it. I would request the Minister of Parliamentary Affairs to see that they show at least some responsibility...

श्री हरि शंकर भाभड़ा (राजस्थान): ताज्ज्व तो यह है कि महिलाग्रो की ग्रोर मे शोर हो रहा है।

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): Be a little mature and responsible.

SHRI LAL K. ADVANI: I regard this incident in Bihar as an evidence of a total collapse of rule of law in the country, and it is further more symptomatic of the deadening of the conscience and deadening of sensitivity in the establishment.

SHRI BHUPESH GUPTA: Here in the capital see how they have treated the girls.

SHRI LAL K. ADVANI: It is not merely blinding of these criminals or undertrials which I am referring to. I look back and I see that when this Government took charge, among the first major episodes in this coaintry was the lathi charge on the blind—a lathi charge which took place in the very capital.

श्रीमती सरोज खापडें: श्राज श्राप यह सारी बातें कह रहे हैं। मैं श्रापसे एक सवाल पूछना चाहती हं...। (Interruptions)

श्री कं**सराज मिश्रः ग्राज भी ग्राप**को गर्म नहीं ग्राती... (Interruptions)

श्रीमती सरोज खापडें: जब श्रापके राज में हारेजना को जिंदा जलाया गया था, तब श्रापं कहां थे, तब श्रापको कितनी शर्म श्राई थी, यह वतलाइये पहले...(Interruptions)

श्री कलराज मिश्र: इस गर्म का पर्दा फाश हो रहा है...(Interruptions) यह श्राप कहना चाहती हैं...(Interruptions)

श्रीमती सरोज खापडें : जो कुछ हुआ है, उसके लिए हमकहकको शम है। लेकिन इसका मतलब यह नहीं कि आप इसको पोलिटिक्लाइज करें . . . (Interruptions)

श्री कलराज मिश्र : यह ग्राप क्या कह रही है....(Interruptions)

श्री उपसभापति: पहले ग्राप बैठ जाइये... (Interruptions)

श्रोमती सरोज खापडें : जब हरिजनों को जिंदा जिलाया गया था, तो श्रापने कौन से स्टैप्स लिए थे... (Interruptions)

डा॰भाई महाबीर (मध्य प्रदेश) यह इतना गोर क्यों मचा रही हैं... (Interruptions)

श्री लाल कृष्ण क्राडवाणी: कम से कम इस मौके पर तो न करें... (Interruptions) इन्हें शर्म क्रानी चाहिए।

श्री उपसभापति : म्राप बैठ जाइये . . . (Interruptions) कृपया म्राप बैठ जाइये। म्राप लोग बैठ जाइये।

श्री शिव चन्द्र शा: क्या इस तरह सदन की कार्यवाही...(Interruptions)

श्री उपसभापति : ग्राप लोग बैठे रहिए ।

SHRI LAL K. ADVANI: I am not yielding to any one of them and today I am not going to be shouted down by (Interruptions)

श्री उपसमापित : ग्राप बैठिये . . . (Interruptions). प्लीज टेक यार सीट (Interruptions)

श्री श्र•इल रहमान शेख (उत्तर प्रदेश): क्या श्राप श्रांख निकालने का समर्थन कर रही हैं ? (Interruptions). यह श्रापकी (Interruptions)

SHRIMATI SAROJ KHAPARDE: We are with you. लेकिन आप सिस्टैमेटिस तरीके से ... (Interruptions). MR. DEPUTY CHAIRMAN: Piease take your seat.

SHRIMATI PRATIBHA SINGH: There is no doubt, but you must also realise that you should not try to put the whole blame only on them. Harijans were burnt alive. (Interruptions) Don't forget that. (Interruptions)

श्री उपसभापति : प्रतिभा जी. ग्राप बैठिए चुपचाप ।

SHRI LAL K. ADVANI: Sir, we were the first to condemn the incidents in Belchchi. I myself went there. Belchchi was bad enough.

MR. DEPUTY CHAIRMAN: Don't go by what they say.

SHRI LAL K. ADVANI: But Bhagalpur was outrageous. Sir, Belchchi was bad, but Bhagalpur is outrageous. I am surprised that you are comparing. (Interruptions)

श्रीमतो सरोज खापडें : यह क्यों नहीं कहते ग्रापकी सरकार के समय में हुग्रा है... (Interruptions). शरम ग्रानी चाहिए... (Interruptions).

भी कलराज मिश्रः यह क्या नाटक कर रहे हैं ? बोलने नहीं दे रहे है । हम भी यह कर सकते हैं । ग्रगर ऐसा ही करते रहेंगे तो फिर एक को भी नहीं बोलने दिया जाएगा... (Interruptions). उपसभापित जी, ग्रगर वे बोलने नहीं देगें तो एक को भी नहीं बोलने दिया जाएगा।

श्री **श्रब्दुल रहमान शेख** श्रयार ऐसा क**रेंगे** तो हमें भी श्रपनी लंग पावर का इस्तेमाल करना पडेगा ।

श्री **उपसभापति** : ग्रब बैट जाइए । उनको सुनने दीजिए ।

SHRI LAL K. ADVANI: It is one thing that the Government fails to maintain law and order and it is bad enough and about that failure also, Sir, We have evidence all over the country. But, as I said, that deaden-

[Shri Lal K. Advani]

ing of conscience and sensitivity is far more dangerous and in the last eight or nine months, we have seen three categories of incidents. I was first referring to the lathi-charge on the blind. I would like to know from the Home Minister what action has been taken in pursuance of that Inquiry Committee Report that the police was to blame. Only someone has been transferred.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITARAM KESRI): Mr. Advani, I think that it is not necessary that you should have referred to the matter. (Interruptions)

SHRI LAL K. ADVANI: Sir, I am not yielding and I will not yield even to Mr. Kesri. (Interruptions)

SHRI SITARAM KESRI: I am not interrupting you, but... (Interruptions)

SHRI I.AL K. ADVANI: Unless you ask me to sit down, I am not sitting.

श्री प्रस्दुल रहमान शेख : जब इस सब्जेक्ट पर कहा जाएगा तो इस सिलसिले में सब मसले श्रा जाएंगे।

श्री सीताराम केसरी : हम सबकी भावना समझते हैं लेकिन ग्रौर बातें नहीं लानी चाहिएं।

SHRI LAL K. ADVANI: Sir. I have not said one irrelevent word (Interruptions) Sir, I am not referring to the murder of the Nirankari Baba, I have not referred to that at all. I am merely pointing out the three kinds or categories of incidents which reveal a deadening of sensitivity in establishment, a deadening of consistance in the establishment. Otherwise, Sir, any person, whether he belongs to the Opposition or whether he sits in the ruling party, would have said that those who are responsible for the lathi-charge on the blind people must be arrested, not merely transferred. and those who are responsible for blinding these under-trials and those who are responsible for rape women these three categories

persons, should be arrested and prosecuted and they should be punished. But what happens is a suspension. I know as to what happens to suspensions. These fifteen officials who have been suspended will remain suspended for three years and nothing will take place. But, after three years, everyone would have forgotten as to what happened in Bhlagalpur and after three years, all their arrears would be paid to them and they will be restored. That is all that happens. Sir, in this particular case, I am reminded of what JP had such about which therewas a hue and cry in those days. JP told the policemen, JP told the army men not to obey illegal orders. I am sure that many of these constables would have acted against their conscience when they poured acid into the eyes of those under-trials. Now, it is plart of a scheme and that it was part of a scheme is borne out by the fact that the Inspector-General of Police of Bihar

SHRI NARSINGH NARAIN PANDE (Uttar Pradesh): Can he say all these things, Sir.

MR. DEPUTY CHAIRMAN: Everything has come in the Press.

SHRI LAL K ADVANI: has sent a letter of appreciation to the Superintendent of Police.

SHRI ABDUL REHMAN SHEIKH: Here is the letter.

SHRI LAL K. ADVANI: My question is....

MR. DEPUTY CHAIRMAN: Come to the concluding plant.

SHRI LAL K. ADVANI: My questions are these: It has been reported today in the Press that there was one Minister at least who was fully aware of the blinding campaign, at least one member of Dr. Jaganniath Mishra's Ministry, and certain top officials were aware of it long ago, were aware of the "Gangajal campaign" against the suspected criminals in Bhagalpur. Now, who was this one Minister? Let us know that, because it is reported that he tried to persuade

everyone that this is wrong. (Interruptions). You cannot get away saying that it is not true. Every word of these reports is coming out to be true.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI LAL K. ADVANI: Furthermore Sir, as the Minister himself has acknowledged, in the month of July, there were formal petitions made by the prisoners, petitions which went to the District and Sessions Judge land petitions which later on were brought to the Supreme Court. I have found from the Supreme Court that notice was issued to the Bihar Government on the 11th October. Even that in one month old-it was 11th Octoberasking them to explain as to how this happened and why this has happened. One month's notice was given and the Bihar Government has given answer. I am sure the answer will come in the next couple of days that so and so has been suspended. This is the answer they will give. I would ·like to know when the Minister concerned, the Home Minister, the Chief Minister and the particular Minister who knew about it, came to know of it? Is it a fact that the Inspector-General of Police, Bihar, sent a letter of appreciation to the Superintendent of Police, Bhagfalpur, as to the manner in which they have controlled the law and order situation in the district. Furthermore? I have already asked whether there was any meeting officials in Bihar to take stock of the situation in Bihar and to devise ways and means of controlling it. Sir, my last question is, in order to ensure that this matter does not go further is it true that in August this year the Home Department of the Bihar Government in a Circular dated August 23, 1980, issued secret instructions to the District Magistrate to ensure that newsmen in their areas did not transmit any news without their approval confirmation? This is also ... news-item appearing in the Indian Express' today in which Mr. Misra. President of the Bihar Unit of the All-India Trade Union Congress, INTUC, today charged the State Government with secret instructions to the District Magistrate to ensure that newsmen in their areas (Interruptions) This is a further censoring of news. These are the questions I would like to ask. Further, I would like to say that this is a matter in which not only the country but the entire world is watching this Government-how sensitive it is, how honest it is, how earnest it is in wanting to maintain norms of decency and human civilisation and how really it is concerned about human rights and civil liberties. I think that in this particular case, Dr. Jagannath Misra... (Interruptions) He says that he came to know of it after reading the 'Indian Express.' It is a very sad state of affairs. On the 23rd November he read the Express' and came to know about the matter which had been going on in the District and Sessions Court, And he did not know anything about it. Was it because of omission or because of commission? It is a dismal failure It is a grave culpability, for which there can be no lesser punishment than the resignation from the post of Chief Ministership. I demand thrat Dr. Jagannath Mishra, Chief Minister, should resign. Lastly, I would that so far as this Government is concerned, nothing less than a judicial inquiry headed by a Supreme Court Judge can datisfy as to who exactly is responsible for all this. Thank you

MR. DEPUTY CHAIRMAN: The Home Minister.

SHRI YOGENDRA MAKWANA: In the beginning I made a statement. have said that the Government i shocked by this incident.

SHRI BHUPESH GUPTA: You do not seem to be so.

SHRI YOGENDRA MAKWANA You cannot see it. (Interruptions) So when it was brought to our notice when we read the news-paper iten immediately we called for the information from the State Government c Bihar. As rightly pointed out by th hon. Member himself, the incider

[Shri Yogendra Makwana]

started from October 1979 and ended in October 1980. Now, for nine months Mr. Mishra was not in power. Mr. Mishra came into power only in June 1980, that means only for 5 months. I do not say that he should not be vigilant and he should not

MFMBER: . . resign. HON. AN(Interruptions)

MAKWANA: SHRI YOGENDRA You are taking it very lightly. (Interruptions)

MR DEPUTY CHAIRMAN: Order. please.

SHRI YOGENDRA MAKWANA: When the State Government was asked about the incident, they immediately They immediately suptook action. plied the information. And as rightly pointed out by the hon. Member, they charge-sheeten suspended prosecuted and punished the officials concerned. We have already issued order for the arrest of officials. Already there are cases filed against them

SHRI BHUPESH GUPTA: On your orders they were arrested? (Interruptions) You said that on your orders...

SHRI YOGENDRA MAKWANA: The State Government has ordered. Law and order is a State subject... (Interruptions). It is the State Government I meant the State Government. The State Government has already issued instructions for arresting theofficers and cases are filed against them already. So, that part has aiready been taken care of. Sir, he has asked some questions for which I require some time to get the information. He says that there is a Minister. There is no information received so far from the State Government. I do not know the name of any Minister who knows the incident or who knows about it. If he had any information, then as a Member of the Cabinet he should have brought it to the notice of the Chief Minister and the State Government should taken action

SHRI LAL K. ADVANI: This morning, the 'Indian Express' has published it prominently. We have been in Government also. In circumstances of this kind, we immediately contacted the State Government and got information. He should have come to this House fully prepared. (Interruptions).

YOGENDRA MAKWANA. SHRI You have done it in the past. It is not the first time that we are asking for time to collect the information. We have asked the State Government. But it takes time. This may be a item, this item about the name of the Minister. You want to politicalise the whole issue. (Interruptions) want to make political capital out of it instead of showing sympathy for the poor people who have suffered. went to the extent of comparing Beichi incident with this incident. How can you compare Belchi with it? In Belchi even small children were thrown into fire. This is a case of brutalities committed by the Police Officers. We will certainly take care of it. I have already said that the State Government has taken action As far as the I.G. s letter is concerned... (Interruptions)

MR. DEPUTY CHAIRMAN: Let the Minister reply. Then others can speak.

SHRI YOGENDRA MAKWANA: Now Sir, regarding the meeting of the officers, the issue of circulars and the letter of the I. G., I require notice.

SHRI LAL K. ADVANI: I have asked about the censorship of the press. I have about the circular. Let him deny.

SHRI YOGENDRA MAKWANA: said that I would inquire about it. I have heard just now about the circu-

SHRI LAL K. ADVANI: What about the judicial inquiry?

SHRI YOGENDRA MAKWANA: 1 have already said that criminal cases have been filed against the officers responsible for it. The Advocate General has to be consulted in this matter as to whether the judicial inquiry can

take place when we have already filed criminal cases against the officers.

SHRI LAL K. ADVANI: So far as the criminal cases are concerned, it is different. He should know that a judicial inquiry is not barred by that action.

SHRI YOGENDRA MAKWANA: In that case, the cases will have to be postponed.

SHRI LAL K. ADVANI: It has nothing to do with it.

SHRI YOGENDRA MAKWANA: It will delay the cases. We will have to consult the Advocate General.

श्री रामानन्द यादव (बिहार) उपसभापति जी, भागलपूर में विचाराधीन कदियों के साथ वहां की पुलिस ने जो व्यवहार किया है उन्हें ग्रंधा बनाया है वह घटना ऐसी है जिसकी हर स्रादमी बिना निन्दा किये नहीं रह सकता, चाहे इस तरफ के सदस्य हों चाहे उस तरफ के सदस्य हों।... (Interruptions) भाई महावीर जी, श्राप लो उसी तरह से खुशी मना रहे है जिस तरह में मुर्दा मर जाता है ग्राँर उसके मरने पर वलचर खुशी मनाते हैं । श्रापको एक सब्जेक्ट मिल गया इस सरकार को बदनाम करने के लिये । लेकिन दुखद स्थिति में अपोजिशन के बारे में इस तरह की बात नहीं सोच सकता था कि वह इस तरह (Interruptions) बात उठायेंगे हयमन राईट की बात है। (Interruptions) श्रापोजिशन को चाहिये था कि मानवता की भावना को लेकर इस प्रश्न पर बहस करते । बिहार का ही नहीं सारे देण का घ्यान इस तरफ गया है। (Interruptions)

डा० भाई महाबीर : श्राप सफाई दिये जा न्हें है । (Interruptions) श्री रामानन्द यादव मै इस बात से इन्कार नहीं करता कि ग्राज एड-मिनिस्ट्रेशन जितना हावी हो गया है पार्टियों पर और पार्टियों की सरकारों पर उतना शायद कभी नहीं था । इसका श्रेय जनता पार्टी को है जिसने ब्यूरोकेसी को, एडिमिनिस्ट्रेशन को, एक्जीक्यूटिव को इतना सणक्त बनाया कि ग्राज उस स्थिति पर ग्रंकुश लगाना मिनिस्टरी के लिये काबू से बाहर की बात हो रही है। (Interruptions)

श्री ग्रन्दुल रहमान शेख: यह बहाना नहीं चलेगा । (Interruptions)

श्री रामानन्द यादव : जिस तरह से विचाराधीन कैंदियों को ब्लाइंड किया गया है. उनको शर्मनाक ढग से भागलपूर की पुलिस ने जन्स निकालकर पूछतांछ के बहाने बाहर निकाला, उन अंडरट्रायल कैंदियों की आखे फोड़ दी, एसिड डाला, सूए से गोदा, यही नहीं उनके फेस को डिसफिगर किया, इस सब से यह लगता है कि उनकी नियम यही थी कि ऐसा करने से ऋइम कम हो जायेंगे। इसका बिहार सरकार को मालुम नही, जगन्नाथ मिश्र को मालुम नही, पटना के सेकेटे रियट में बैठे हुए वडे-बड़े पुलिस अधिकारियों को मालुम नहीं। लोकल स्तर पर डी० एस०पी० डी० ग्राई० जी० के काइम करते हुए हम ग्रौर श्राप रात ग्रौर दिन चर्चा करते है इस पालियामेंट में श्रीर श्रसेम्बली मे । इसको घटाने के लियं इस तरह के कदम उठा कर वाह, वा लुटना चाहते हैं। उन्होंने कभी यह नहीं सोचा कि उनके कामों की कभी सराहना नहीं होगी। मैं तो एक कदम बढ़ कर उनकी निन्दा करता हूं । हुयुमन राइट इसमें इन्वाल्व करता है। ग्ररब कंटरीज म काइम करने के लिये चोरी करने के लिये हाथ काट दिये जाते है, उनको मार दिया जाता है, ग्रौर यहा हमारे देश के ग्रखवारों मे उसकी निन्दा होती है। जब वहां फ्लोगिंग हो रही थी तो हमारे अखबारों में कहा जा रहा था कि यह सेवेज ला है। लेकिन आज जो हुआ है मैं

थि। रामानन्द यादव

इसको उससे भी बढ़ कर मानता हं। जो हुन्ना े है यह किमी भी सरकार के लिये लज्जा की वात है। ग्राप इसकी तुलना बेलछी ग्रौर दूसरे कांडों से करते है जबिक बेलछी का कांड इससे भणानक था, धर्मपुरा का कांड इससे भयानक था, बेगसराय का कांड इससे भयानक आ, बनारस का कांड इससे भयानक था। स्राप को मालुम नहीं कि इस देश के गरीबंग पर इस पुलिस ने ग्रौर एक्जीक्यूटिव ने किस तरह से जुल्म ढाये हैं खासकर गरीब तबके पर जिसमें ग्रादिवासी. हरिजन, पिछडे जाति और कमजोर वर्ग के लोग आते हैं। जो इन पर किया जाता रहा है उसके लिये इतिहास साक्षी है । श्रापके जमाने में इन जातियों पर जितने जघन्य ग्रपराध हुए हैं,...

श्री म्नब्दुल रहमान शेख उससे ज्यादा भ्रब हो रहे हैं।

श्री रामानन्द यादव : उतने कभी नहीं हुए यह किसी से छिपी हुई बात नहीं है। हम श्रौर श्राप इस बात से उन्कार कर सकते। ग्राप जानते हैं कि किस तरह से प्लिम अधिकारी व्यक्ति विशेष की उनके घरों से उठाकर ले जाते थे ग्रीर में बंद कर देते थे। ट्रायल के नाम पर, पूछताछ के नाम पर बाहर ले जाते थे। वहां पर गंगाजल का पवित्र नाम देकर गंगा के नाम को भी एक्सप्लाएट किया जिस तरह से महात्मा गाधी के नाम को लेकर गांधी जी की समाधि पर विरोधी दल के लोगों ने, जनता पार्टी के सदस्यो न कमम खाई। इसी तरह से काइम को सप्रेम करने के लिये इस तरह के हथकड़े अपनाये गये। इसलिए मैं सरकार से चाहुंगा कि सरकार इस पर कड़ी कार्यवाही करे श्रौर विरोधी दल वालों से भी कहंगा कि वे यह नहीं समझे कि यह सब श्री जगन्नाथ मिश्र की सरकार ने कराया है। स्राप धन्यवाद दीजिये हमारी प्राइम मिनिस्टर श्रीमती इंदिरा गांधी जी को जिन्होंने इस मामले में परसनल इंटरेस्ट लेकर बिहार सरकार को लिखा। ग्राप लोगों को इस बारे

में शायद मालूम नही है। बिहार सरकार ने इसके बाद इस मामले की छानबीन करनी शुरु कर दी । यह बात ठीक है कि श्रीमती हिंगोरानी ने इस मामले को उठाया । एक विचाराधीन कैदी ने डिस्ट्विट जज को लिखा कि मेरे पास पैसे नहीं है और मेरे ऊपर इस प्रकार के अत्याचार हो रहे है। हम लाग इस मामले में केस करना चाहते है। स्राप हमें इजाजत दीजिये । लेकिन डिम्टिक्ट मजिस्ट्रेट ने कहा कि हमारे पास लीगल एड की कोई व्यवस्था नहीं है। उन्होंने उनकी प्रार्थना को रिजेक्ट कर दिया । लेकिन पेटीशन देने पर उनमें से कुछ लोगों को बेल पर छोड़ दिया । उपसभापति महोदय, श्रापको यह सुनकर ताज्जव होगा कि उन कैंदियों में से एक ग्रादमी बलजीत सिंह के पिता ने लिखा कि वह अपने बेटे की ग्रांखों का इलाज ग्रलीगढ में करवाना चाहता है। बलजीत सिंह की आखें फोड दी गई थीं । लेकिन पुलिस ग्रधिकारियों ने उसको जाने नहीं दिया । श्राज श्री जगन्नाथ मिश्र जी जो कमेटी बनाई है उसमें श्री कर्परी ठाक्र हैं, उसमे कम्यनिस्ट पार्टी के श्री पुराबी है, कांग्रेस पार्टी के लोग है और अन्य सभी पार्टियो के नुमायन्दे उसमे लिये गये है। वे लोग वहां जाएंगे और जांच करेंगे। लेकिन उस कमेटी की टर्म स्नाफ रेफरेन्स क्या है यह मालम नहीं हो सका है। मैं चाहता हं कि उस कमेटी के कुछ टर्म श्राफ रेफरेन्स होने चाहिए थे। बिहार के जो डाक्टर स्रांखों के विशेषज्ञ वहां भेजे जा रहे है, डा० रास्तोगी ग्रौर डा० पांडे, उनका टर्म ग्राफ रेफेरेन्स क्या है यह सालुम नहीं है। मिर्फ यह कहा गया है कि ये डाक्टर वहा जाएंगे ग्रौर कैंदियों की ग्रांखो को एक्जामिन करेंगे श्रौर यह रिकमेंड करेंगे कि कौन से मेजर्स लिये जायें जिससे इन लोगों की ग्राखों को रेस्टोर किया जा सके । यह नहीं कहेंगे कि इनकी श्रांखें कैसे खराब हुई। क्या कोई मुवा भौक करके या तेजाब लेकर इन लोगो की म्रांखें खराब की गई हैं ? श्राप जानते है कि बिहार गवर्नमेट ने कुछ लोगों को मसपेंड किया है। लेकिन जिन लोगों को ससपेंड किया गया है हि। उन लोगों को इस ग्राउंड पर ससपेंड किया गया है कि जिन लोगों के साथ इन कैंदियों का एतकाउन्टर हुन्ना था ग्रौर जिन लोगों ने इनकी ग्रांखें फोड़ दी थीं उनके खिलाफ पुलिस बालों ने केस दायर नहीं किया । इसलिए उनको ससपेंड किया गया है। मैं यह बताना चाहता हूं कि यह बड़े दुख की बात है। सरकार को सोचना चाहिए कि किन ग्राउन्ड्स पर इन लोगों को ससपेंट किया जाना चाहिए था। मैं चाहता हूं कि डाक्टरों द्वारा की जा रही जांच का स्कोप बढ़ाया जाना चाहिए।

डा॰ भाई माहबोर : श्रापने ये बातें कहा से पढ़ी हैं, यह बताइये।

श्री रामानन्द यादव : श्राप कागजों को अच्छी तरह से पढ़िये । श्राप खाली प्रोफेसरी करते रहे हैं या लाठी चलाते रहे हैं? क्या ग्राप परेड ही कराते रहे हैं ?

श्रीमन्, मैं चाहता हूं कि डाक्टरों की जो टीम गई है उसका काम करने का स्कोप बढ़ाया जाना चाहिए। जहां डाक्टरों को यह कहा गया है कि वे उन मेजर्स को बतायें जिससे कि उन कैदियों की ग्रांखों को फिर से रेस्टोर किया जाय, लेकिन इन डाक्टरों को यह नहीं कहा गया है कि वे यह बतायें कि किन कारणों से उनकी श्रांखें खराब हुई हैं। क्या किसी ते सूवा भौंक कर या तेज़ाब डाल कर इनकी श्रांखों को खराब किया है ? सबसे बड़ी दुख की बात यह है कि होम सेकेटरी श्री ग्ररुण पाठक से जब पत्रकारों ने पूछा कि क्या ग्रापके पास इस प्रकार की कोई रिपोर्ट है तो वे कहते हैं कि मेरे पास हजारों फाइलें रोज ब्राती हैं, मैं ग्रपनी फाइलों में देखगा कि इस प्रकार की कोई रिपोर्ट है या नहीं । इस वक्त मैं नहीं जानता । श्री नारायण, डी०ग्राई० जी० की बात श्राप सुनेंगे तो दंग रह जाएंगे । इस तरह के मधिकारी जिन्होंने जन-हित के खिलवाड़ किया है उनमें श्री नारायण हैं। श्री जगन्नाथ मिश्र की सरकार को इन ग्रपराधों 1370 RSD-7.

का पता नहीं था ग्रौर किसी पुलिस ग्रधिकारी ने .किसी डी०म्राई०जी० ने उनको इन ग्रपराधों की सूचना नहीं दी। यह बात तब खली जब प्राइम मिनिस्टर के यहां से रिपोर्ट गई ग्रौर जब 9 कैदियों ने डिस्टिक्ट जज को खबर दी कि हम केस करना चाहते हैं ग्रौर कुछ लोयसं ने और समाज सेवी संस्थाओं ने खबर दी। मै श्रीमती हिंगोरानी को धन्यवाद देता हं जिन्होंने सुप्रीम कोर्ट में रिट याचिका दायर की ग्रौर सुप्रीम कोर्ट ने बिहार सरकार को लिखा कि इस सम्बन्ध में कारण बताया जायें । उपसभापति जी, ग्राप भूले नहीं होंगे कि बिहार की पुलिस एडिमिनिस्ट्रेशन में इतना जुल्म है कि करीबन हजारों अंडर ट्राइल प्रिचनर्स को वर्षों तक बिला कोर्ट में ले जाये रखे रहे। उसमें कितने ही ऐसे ये ग्रौर उन्हें इतते दिन तक अन्डर ट्राइल रखा कि अगर कोर्ट के माध्यम से उन्हें सजा भी हो जाती है तो भी वे बेचारे पहले ही छूट गये होते, जितने दिन भ्रन्डर ट्राइल उन्हें रखा उससे पहले छट गये होते । जब सुप्रीम कोर्ट ने स्ट्रिक्चर पास किया, हिदायत दी तब जाकर के उनमें से कुछ लोग छूटे। उपसभापति जी, यह एक जगह की बात नहीं है। हरियाणा में भी यह होता है, दूसरी जगहों पर भी यही होता है। अभी रोहताश जिले के अधीरा जगह में एक म्नादिवासी महिला के ऊपर वायरलेस-म्रापरेटर,जोकि पुलिस का था, ने मृत्याचार किया, रेप किया । इसके विरोध में लोगों नें वहां हड़तालें कीं कि पुलिस ने उस पर जुर्म किया है। स्राज वह ससपेड है। यही नहीं, भारा जिले में भ्रभी एक कुर्मी नौजवान लड़का गोपाल जो कि जेल मे था उसको पागल घोषित करके मार दिया। जब कि तथ्य यह है कि वह कभी पागल नहीं था। यही नहीं, जनताराज में जब बाबू जगजीवन राम गद्दी पर थे ग्रौर जब उनका प्रशासन बिहार में था उस समय भी ग्रौर उसके पहले जब हमारा प्रशासन था, उस समय भी गरीब लोग जो भ्रपनी मजदूरी मागते थे, जो थोड़ा शान से रहना चाहते थे, जो जरा हुट्टे कट्टे

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[श्री रामानन्द यादव]

🖣 उन्हें नक्सलाइट कहकर ग्रौर उनके साथ इनकाउन्टर दिखा करके श्रीर बाहर ले जाकर गोली से मार देते थे ग्रीर जो उस गांव के बड़े बड़े लोग थे इसके लिये उनसे पैसा ले लेते थे। यह बात अपब किसी से छुपी नहीं है। -.. (Interruptions) जब जनता पार्टी का शासन था ग्रौर मोरारजी देसाई इस देश के प्रधानमंत्री थे ग्रीर बाब जगजीवन राम उनकी बगल बैठतें थे तो उस समय उन्हीं के जिले में, पुणिया जिले के म्रास-पास के इलाके रोहतास और भोजपूर दोनों जिलों में करीबन 40 **ब्रादि**भयों को नक्सलाइट कहकर ब्रापकी पुलिस नें गोली से उड़ा दिया । क्या इसको ग्राप भ्रप्नुव करेंगे ? नहीं । ग्राज वहां पर जो पुलिस एडमिनिस्ट्रेशन है...

श्री उपसभापति: समाप्त कीजिये।

श्रीरामानन्द यादव : जो पुलिस है वह पूरे एडिमिनिस्ट्रेशन पर हावी होने जा रही है, वहां की सरकार हावी होने जा रही है। इसलिये इस परिस्थिति पर हम को ग्रीर श्रापको विचार करना होगा इसके लिये कोई रास्ता निकालना होगा कि ऐसी स्थिति में उन पर किस तरह से ग्रंकृश लगाया जा सके। उप सभापति जी, यह . . .

> श्री उपसभापति : भ्रव समाप्त कीजिये। श्री पी० राममृतिः सवाल पूछिये।

श्री राजानन्द यादव : मैं सरकार से यह जानना चाहता हूं कि क्या सरकार इस बात को बत येगी कि जेल सुपरिन्टेन्डेन्ट भागलपुर ने विचाराधीन कैंदियों को बाहर ग्रीर भीतर लाने-ले जाने के लिये ग्राई० जी० (प्रिजन) बिहार को जो पत्र लिखा था वह क्या लिखा था ? मया यह बात सही नहीं है कि उन्होंने लिखा था कि वार्डन्स की संख्या बढाई जाय। उसमें क्या यह भी लिखा था कि जितने मन्डर ट्रायलप्रिजनसं है, जो विचाराधीन कैदी है उन्हें जेल से ले जा करके पुलिस वालों ने ग्रंधा बना करके हमारे यहां लाकर रख दिया है ?

दूसरा क्या यह बात सही है कि इन-काउन्टर की जो बात करते हैं रजोना गांव में कि वे एक चोरी के ट्रक पर जा रहें थे, गांव वालों ने उनको पकड लिया । पुलिस वालों ने चेज किया ग्रीर चेज करके उन्हें ग्ररेस्ट किया श्रीर गस्से में गांव वालों ने उनकी श्रांखें फोड दी। तो मैं पूछना चाहता हं कि जब पुलिस वहां पर थी तो पुलिस वालों ने ग्रांव के लोगों को उनकी ग्रांखें फोड़ने से रोका क्यों नहीं? ^{र p m},मिस्टर नारायण डी० ग्राई०जी ः ग्रौर मिस्टर राम हैं, हरिजनों की बात यह है कि हरिजनों के ऊपर भ्रत्याचार हो : हे हैं लेकिन यह भी यही कहते हैं कि ऋाइय तो बन्द हो गए है, कहीं भी इसके लिए कोई एजीटेशन नहीं है। मैं सरकार से यह पूछना चाहता हं कि यह जो दो पुलिस के वरिष्ठ प्रधिकारी है ग्रीर उस समय के भागलपुर रेंज के कमिश्नर जिन तीनों के मध्यस्थता में काइम कंट्रोल करने के लिए मीटिंग हुई थी। उसकी जांच कर के जो भी व्यक्ति इन जघन्य कामों में हैं, उनको तत्काल सस्पेंड करने की ग्रीर केस चलाने की क्या सरकार ब्यवस्था करेगी?

मेरा चौथा प्रश्न यह है कि क्या सरकार इस बात की जांच के लिए लोक सभा श्रीर राज्य सभा दोनों सदनों के सदस्यों की एक कमेटी बनायेगी क्योंकि हर तरफ के लोग, दोनों तरफ के लोग इस बात पर एजीटेटिड हैं। दोनों तरफ के लोगों का ग्रलग ग्रलग एंगल हो सकता है। हमारे कुछ माननीय सदस्य हैं जो इसको जांडिस म्राईज से देखना चाहते **हैं । हम** हयुमेनीटेरियन म्राइडिया से देखते हैं। हम सोचते हैं ऐसा जघन्य काम नहीं होना (Interruptions) कांग्रेस गवर्नमेंट को बदनाम चाहते हैं । उनकी बाईबल इंडियन एक्सप्रेस है ग्रीर दूसरी श्रखबारों को बे पढ़ते नहीं हैं। टाइम्स श्राफ इंडिया नहीं पढ़ेंगे, हिन्दुस्तान टाइम्स नहीं पहेंगे जब पहेंगे तह श्वपनी बाइबल इंडियन एक्सप्रेस को ही पढ़े गें।

मैं सरकार से इसलिएयह जानना चाहता हूं कि क्या भ्राप लोकसभा के डिप्टी स्पीकर तथा राज्य सभा के उपसभापित जी के तत्वाधान में दोनों सदनों के दो-दो सदस्यों की एक कमेटी बना कर इस बात की पूरी जांच के लिए भागलपूर भेजने की व्यवस्था करेंगे?

श्री योगेन्द्र मकवाणाः मान्यवर, उप-सभापित जी, माननीय सदस्य ने काफी बातें उठाई हैं मैं उनकी डिटेल में नहीं जाना चाहता हूं। क्योंकि मैंने पहले ग्रपनी स्टेटमेंट में भी बता दिया है तथा बाद में ग्राडवाणी जी के सवालों के जवाब देते समय भी बता दिया है। माननीय सदस्य ने तीन-चार सवाल पूछे हैं उनका जवाब में देना चाहूंगा। भागलपुर जेलर ने ग्रा॰ जी॰ प्रिजंस को जरूर लिखा और उसके इन्फार्मेशन देने के बाद ही यह सब शुरू हुग्रा। दूसरा सवाल यह था कि गांव के लोगों ने इस पर हल्ला किया, उनकी ग्रांखें फोड़ डाली तो पुलिस ने क्यों नहीं रोका। इन सब बातों की जांच होगी ग्रीर जांच होने पर ही सही बात सामने ग्राएंगी!।

मीटिंग के बारे मैने पहले ही कहा है, सिरकार को मालूम नहीं है, उसकी जांच करायेंगे। जैसे माननीय सदस्य ने कहा सजेस्ट किया कि उसके बाद कोई एक्शन लेंगे या नहीं लेंगे, जो कोई भी जिम्मेवार होंगे। (Interruptions)

भी उपसभापति: एस०पी० ग्रीर डी० ग्राई०जी० के बारे में... (Interruptions).

श्री योगेन्द मकवाणा : उसके बारे में भी हम स्टेट गवर्नमेंट से कहेंगे।

श्री रामानन्द यादव : मिस्टर नारायण, मिस्टर राम श्रौर मिस्टर पाठक ने ही इनिशियेटिव . . .

SHRI YOGENDRA MAKWANA: I have taken note of what you have said. I have to convey it to the State Government, because, it is the State Government which has to take action. So far as the question of sending a Committee is concerned, the State Government has already appointed a Committee of seven members consisting of

the CPI, the Lok Dal and so on and this includes the Leaders of the opposition also. Hence, there is no need for sending a Committee from here, from Parliament, because, altimately, it is a State subject and if we send any Committee from here, the State Government may mind it.

डा॰ भाई महाधीर : उन्होंने कहा कि प्रधानमंत्री को इन लोगों की ग्रोर से कोई रिप्रेजेंटेशन श्राया था, क्या ग्रापकी जानकारी हैं...

श्री योगे द्र मकवाणा : प्रधानमंती जी को तो कोई रिप्नेजेंटेशन नहीं आया । जब श्रखबार में आया तो सेंट्रल गवर्नमेंट को मालूम हुआ । प्रधानमंत्री जी ने 15 हजार जरूर दिए हैं।

SHRI P. RAMAMURT): concerned with these not things whether this has happened the time of the Janata during Party rule or later on, in ber, when the Janata Party was not in power. There was an interim Government here in power at time...

AN HON. MEMBER: Supported by the Congress.

SHRI P. RAMAMURTI: Supported by the Congress. I am not concerned with all these things. The other people saying something happened in your regime and a justification on that basis, shows the depth of degeneration.

SHRI RAMANAND YADAV: [do not justify that.

SHRI P. RAMAMURTI: I am not talking of Mr. Yadav.

SHRIMATI PRATIBHA SINGH: We are not justifying, we are only saying that the malady started from there. Wrong thing is always wrong, that is not the question. The only thing that we wanted to point out is that this has not started from here, this has started from there. The whole system has started from there. (Interruptions)

MR. DEPUTY CHAIRMAN: Please do not interrupt. Otherwise, it will prolong the debate. (Interruptions) Please have some patience.

SHRI P. RAMAMURTI: It is a sad state of affairs with regard to entire administration. The other day, when I was speaking on the question of law and order situation in the country. I had said that the biggest mafia in this country is the police and its administration. From what has happened in Bhagalpur my point is proved to the hilt. Who are the people who have got connections with the police, who are linked with the police. with the administration; all these facts are coming out to the ground. This has not happened just overnight. This has happened over the long number of years. Do not talk of the Janata Party Government. What is happening in your own regime? What is happening in Bodhgaya? The entire police today is guarding, helping the Mahajans in putting down the Harijans. Why all things? This is the state of affairs under your own regime which 'you have got to see.

It is said that Mr. Jagannath Mishra came to know of it, according to the Statement, on the day on which read the Indian Expres. Now there is a case in the Supreme Court. Mrs. Kapila Hingorani has moved that thing and as a result of that, the Supreme Court had sent a notice the Government of Bihar one month ago and the case is to come up today before the Supreme Court. What this Chief Minister there what is he doing, that he does not know that the Supreme Court had sent a notice to his Government, asking them explain the conduct? What is this kind of Ministry that is functioning? This is what I want to know.

Then, it is also stated—that is what Mr. Yadav and others have stated—that they applied to the District Magistrate for legal aid to prosecute them.

SHRI RAMANAND YADAV: District Judge.

SHRI P. RAMAMURTI: All right, they applied to the District Judge, asking him for legal aid to prosecute them and the District Jhdge said, no the could not do it, he would release them on ball. Therefore, the matter has gone before the District Judge. I

want to ask, if there is a workers' procession and because of the police coming in front of them, there is a little clash, immediately the police pounces upon the workers, arrests them and applies to them all sorts of sections, including sections 302 and 303, attempt to murder and all that. Now here is a case under section 326, says, if somebody is hurt which leads to the loss of a limb, it is an offence punishable for transportation of life. My friend must know section 326, which is an offence punishable with transportation for life. If it is 'voluntarily hurt' case, the minimum punishment is 7 years imprisonment under section 375 and if it is a loss of a limb it is punishable for transportation of life and it is a non-bailable offence.

Now I want to know, when this matter had been brought to the notice of the District Judge, did he not know that it was a cognizable offence? What kind of a Judge is he that he does not take cognizance of it? He does not immediately arrest these people and put them in jail. What kind of a Judge is he? Then there must be a public prosecutor appointed by the Government of Bihar. He must know what is happening. And what does the public Prosecutor do? Why does he not send information immediately so that cognizance is taken and all those arrested? Only when the papers publish it, or somehow rather the news comes out, all this hullabaloo is there. He says: "We have asked the Government of Bihar for information". When a worker does something, he is charged under section 302 (murder) section 307 (attempt to murder). This is the difference between the and the other people. Policemen are heaven-born people; they are a different caste. Manu had said that if a Brahmin murders somebody, the Brahmin shall not be hanged. The Brahmin in this country should not hanged—that is Manu Dharam Shas-

SHRI BHUPESH GUPTA: Mr. Ramamurti, don't murder me.

SHRI P. RAMAMURT!: Today we have got another Manu Dharam Shastra. The Brahmin today who can get

away with any crime is the police official, the Government official. They can get away with such crimes. This is the new highest caste that has been created—the LAS officers, the IPS officers. They can commit any crime and they are freed from the clutches of law. This is what is happening.

Therefore, Sir, will the Minister please explain why was it that the Bihar Government immediately, even after the Supreme Court's notice went to them, did not act? What was the Chief Minister of Bihar doing all these days? After all the notice must have gone to the Jail Minister. What was the Jail Minister of Bihar—to whom that notice must have gone—doing?

Secondly, reports are there that some of these people were taken from jail, after being remanded to judicial custody in jail, to the police and blinded there in the name of interrogation. Once a man has remanded to judicial custody in jail by the Magistrate, he cannot be taken out of the jail by the police. Only the magistrate can summon him to court. I want to know what sort of administration is prevailing in Bihar when, after being remanded to custody inside jail, a policeman can go there and ask the man to be taken to the police station and the jail administration allows him to take him. All these things show that there is absolutely no kind of administration, no law, nothing whatsoever in Bihar. Under these conditions, I want to ask the Minister concerned to let us know what action he is going to take against every one of these people. There is complicity in this. If a Jailor or Superintendent of Jail allows that man to be taken out. then he is guilty. So many people are involved in this. Why have these people not been arrested-all of themimmediately under section 326? Interruptions). They have now ordered them to be arrested under what sec-Have non-bailable warrants been issued? Have they been arrested under non-bailable offences? Will bail be refused to them? Will the Government fight that these people should not be released on bail? Let courts decide it; that is a different

matter. But will the Bihar Government or the Central Government ask its prosecutor in the court to oppose the bail application of the DIG who has given that appreciation letter? Because, police constable could not have done this unless they had received orders from above. Even the Sub-Inspector or Inspector or any other official would not dare indulge in unless he knows that he has got protection from somebody else. things could never have happened. So all these people are involved in a conspiracy to do this and also in the charge of abetment to blinding these people. They are guilty under section 326 and the abetment charge. Will the Government immediately see to it that the bail is opposed and these people lodged in jail and investigations entrusted not to the Bihar Police? I do not want the Bihar Police to be involved in it at all. It is all caste. Every one, I think, will try to escape. They will try to find alibi. I have no confidence in the Bihar police at all. They are all linked up together. They are all linked up together each one trying to help the other. Therefore, will the investigation be placed in the hands of some independent police authorities or other independent authorities? After all even a private investigation can take place. The prosecution need not necessarily take place through the police. The Indian Criminal Procedure Code does not say that the prosecutor must be a policeman. In such a case, even a private man can be a prosecutor. Therefore, will the Government of India see to it that, as far as the investigation into all these crimes is concerned, it is entrusted to an independent authority who will command the confidence of the entire public; and will they see to it that all these people are put in jail? These are the specific questions I want to ask.

Lastly, I wold like to mention that suddenly this morning at 9.30 I received a telephone call from Acharya Kripalani—from his Private Secretary, Mr. Krishnaswami. When I asekd him how was Kripalaniji, he said, "His health is bad, but is mentally alert

[Shri P. Ramamurti] and he is very much perturbed over what is happening in Bihar, the rape and all these things", and he all the Opposition parties me that should join together in having a day of mourning; this is something which canot be tolerated. I would only ask them also to mourn this along with the entire nation. I would ask them to observe a day of national mourning for the atrocities that are being committed by the police and by the ministration in this country. Let the people know that the entire country today mourns the way in which the administration is being run in country.

SHRI MAKWANA: YOGENDRA Sir, he has out some specine questions and I would like to reply them. He mentioned repeatedly--as everybody else mentioned -- about the Chief Minister. Sir. after the incident, two elections took place and many of the political parties visited all these places. And then the Assembly also met June-July. No sarpanch or mukhiya of any village had pointed out these incidents. It was only through jail authorities that it came to the notice of the Government.

AN HON MEMBER: It came to our notice through the Supreme Court also in October.

SHRI YOGENDRA MAKWANA: It is only in October. So for that also...

SHRI LAL K. ADVANI: It has been brought out in the press.

SHRI YOGENDRA MAKWANA: The press has definitely highlighted it. So far as the District Magistrate is concerned, I will request the High Court to take action against him because the Judiclary is independent and the Government cannot take any action in that regard, it is only the High Court which can take action.

Sir, he has raised certain issues about the police taking out certain accused for their statements, etc. We will certainly ask the State Government to take necessary action against the officers who are responsible for all this. He wanted us to arrest verybedy. I have already said that all

officers who are responsible have already been ordered to be arrested.

SHRI P. RAMAMURTI: Under what section?

SHRI YOGENDRA MAKWANA: They are arrested under what section, is a minor detail. I will enquire into it.

SHRI P. RAMAMURTI: It is an important thing.

SHRI YOGENDRA MAKWANA: Judicial inquiry, I have already said...

SHRI LAL K. ADVANI: Section is not a minor detail. What about the suspicion of the hon. Member that side who himself said that they have been disappointed over the failure to register the crime against the public. That the public blinded these under trials and the police has failed to apprehend them, is the caue of suspicion. Is this true?

SHRI YOGENDRA MAKWANA: The cause of suspicion is the blinding of

SHRI LAL K. ADVANI: The blinding was there, but the failure to apprehend people from the public.

SHRI YOGENDRA MAKWANA: There is a difference. The Government has already ordered the police officers to be arrested.

SHRI LAL K. ADVANI: Underwhat section?

MR. DEPUTY CHAIRMAN: He does not have information regarding the relevant sections. I ask him to find out under what sections they are doing it.

SHRI YOGENDRA MAKWANA: Under section 376, for grievous hurt.

SHRI LAL K. ADVANI: And violently doing this.

MR. DEPUTY CHAIRMAN: Other sections he will tell later on.

SHRI YOGENDRA MAKWANA: Then, regarding a judicial enquiry, I have already mentioned, Sir...

MR. DEPUTY CHAIRMAN: He never asked for it. I think nobody is asking a judicial enquiry.

SHRI P. RAMAMURTI: I wanted an independent prosecution.

SHRI YOGENDRA MAKWANA: For that only the CPI is competent. We will send the CBI for an enquiry in this case.

SHRI ERA SEZHIYAN (Tamil Nadu): That is right.

SHRI YOGENDRA MAKWANA: The Bihar Government, we will instruct to oppose the bail.

MR. DEPUTY CHAIRMAN: I think we shall conclude after Shri Ladli Mohan Nigam speaks. Then we will meet after lunch.

SHRI BHUPESH GUPTA: Sir, I want to finish.

MR. DEPUTY CHAIRMAN: Finish afterwards.

श्री लाडली मोहन निगम (मध्य प्रदेश): उपसभापति जी, मैं बहत भरे मन से इस सारे मामले पर गृह राज्य मंत्री जी का ध्यान ग्राकृष्ट करना चाहता हं। मैं उन बातों को नहीं दोहरा रहा हूं जो बातें ग्रखबारों में शाया हो चुकी हैं बा जो मेरे मोहतरिन दोस्तों ने उठायी हैं। मैं बहुत साफ शब्दों में यह जानना चाहंगा कि बीमारी की जड़ कहां है। जब तक कोई भी सरकार इसकी जड में जाने की कोशिश नहीं करती तब तक किसी भी समस्या का हल नहीं निकल सकता। मैं गृह राज्य मंत्री को इस बात की याद दिलाने की कोशिश करूं कि ध्रसल में यह मनमौजी स्वेच्छाचारिता जो श्रफसरों में स्राज शुरु हुई है इस के पीछे एक लम्बा इतिहास है ग्रसली सवाल यह है कि अगर पुलिस का हम राजनैतिक इस्तेमाल करते हैं, अपनी ग्राकांक्षाग्रों को परा करने के लिए पुलिस का इस्तेमाल करते हैं तो फिर एक मर्तबा पुलिस से कोई घणित कार्य श्राप करा लेते हैं तो उस के बाद कोई सीमा नहीं बचती, पुलिस जो चाहे करती जाती है। मिसाल

के लिए मैं श्रापको बताना चाहुंगा कि श्रांख फोड़ने का काम श्राज नहीं शुख हुम्रा, इस के पीछे एक सिलसिला है: इतिहास का । इसी पुलिस ने लोगों से कबल करवाने के लिए, लोगों को सताने के लिए कौन-कौन से तरीके म्रस्तियार किये हैं ? ग्राजाद हिन्दस्तान में गह मंत्री जी को मालूम है या नहीं मुझे पता नहीं लेकिन कौन नहीं जानता कि म्रापातकालीन स्थिति के दौरान रोलर टीटमेंट के नाम से श्रीरतों के गप्तांगों को जलाया, हैदराबादी गोली के नाम से पता नहीं कितना ग्रमानवीय व्यवहार किया। जब ग्राप पुलिस से यह सब काम कराने लगते हों तो पुलिस का हौसला बढ़ जाता है ग्रौर फिर वह ग्रपराध रोकने के नाम पर ग्रांख फोड़ना भी शुरू कर देती है एक ने कहा कि हत्या भी कर दी जाती है । मैं मानता हूं हत्या जघन्य चीज है, बुरी है, लेकिन हत्या से ग्राप किसी को खत्म कर देते हैं। इस से तो जिन्दगी भर रोने को छोड़ देते हैं। उपंसभापति महोदय, रिपोर्ट में है कि जब ग्रखबार वालों ने पूछा तो बता रहा था भरे मन से, मन उस का रो रहा या, लेकिन ग्रांख से ग्रांसू नहीं निकल सकते थे--ग्रंघे ग्रादमी की ग्रांख से ग्रांसू निकल सकते हैं लेकिन जैसा ग्रन्धा पूलिस ने किया है वह कितना गहरा है कि ग्रांसू भी सुख गये हैं, वह किसी के सामने घ्रपती दास्तान भी नहीं रो सकता । मैं यही कह सकता हूं कि पुलिस का जो व्यवहार रहा है उस का एक इतिहास है <mark>श्रीर जब तक हिन्दुस्तान में श्रपराध</mark> शास्त्र पर पूरे तरीके से कोई नया विचार नहीं होता, ग्राप ग्रपराध को रोक नहीं सकते। इस से ज्यादा शर्मनाक चीज क्या हो सकती है कि समाज में जो जितना बड़ा प्रतिष्ठित भ्रादमी हो वह जैसा चाहे जघन्य भ्रपराध कर ले, छुट जायेगा। यह हमारे लिए ग्रफसोस नहीं

[श्री लाडली मोहन निगम]

श्वमं की चीज है कि हिन्दुस्तान के संविधान में इस बात के लिए परिवर्तन कर दिया जाय कि राष्ट्रपति हो, प्रधान मंत्री हो, गवर्नर हो, किसी का खून कर दे, उस के ऊपर कोई मुकदमा नहीं चल सकता। कल ग्राई. पी. एस. ग्रौर ग्राई. ए. एस. ग्रफसर भी चाहेगा कि जो वह करे उसके ऊपर मुरक्षा कानून लागू नहीं हो। तो ग्रध्यक्ष महोदय शुरूग्रात कहां से हुई, मैं इसकी तरफ ग्रापका ध्यान दिलाना चाहता हं।

तीसरी चीज मैं यह कहना चाहता हं कि सरकार ने इतनी बड़ी घटना घटी, उसकी भी पूरी जानकारी नहीं दी । दुनिया के सामने उन मुल्कों के सामने जहां इंसानियत ग्रभी भी जिन्दा है, जो इसे गांधी जी का देश मानते हैं. इसको भी खत्म कर दिया, इससे ज्यादा बेहया चीज ग्रौर क्या हो सकती है ? जब पुलिस का यह रवैया है, स्रांख कोड़ने का ग्रौर ग्रांख छोडिये, रोज श्रखबारों में श्राप देखते हैं कि कुछ नौजवानों को इनकाडंटर के नाम पर मार नक्सलाइट्स के नाम पर मार दिया, किस तरीके से उनके साथ ग्रमानवीय व्यवहार जेलों में हुम्रा, किस तरह से शान्ति ग्रौर व्यवस्था के नाम पर गोली से उनको उड़ा दिया गया, इन सब को देखकर यह नहीं टाला जा सकता कि श्रांख फोड़ी गई है। पुलिस स्राजाद हिन्दुस्तान में इतनी ज्यादा बर्बर हो गई है कि ग्रंग्रेजों के शासन में भी ऐसी नहीं हुई थी क्योंकि ग्रंग्रेजों को डर लगता था कि उनकी पुलिस ने, उनके नीचे के श्रफसरों ने कहीं कोई ऐसा काम कर दिया तो वह जानते हैं कि ब्रिटिश पार्लियामेंट में यहा के ग्रधिकारियों को जवाब देना पडेगा। इसलिए उन्हें पता था कि अगर हिन्द्स्तान में सर्वोच्च मखिया भी कुछ भन्या कर देगा तो वहां उसके ऊपर

ग्रंग्रेजों को जवाब मकदमा चलाया गया देना होता था अपनी पालियामेंट मे लेकिन हिन्दुस्तानी ग्रंग्रेजों को किसी के सामने जवाब नहीं देना होता है । किस दुनिया की ग्रदालत है जहां जवाब देना है ? दनिया कि एक ही ग्रदालत है ग्रौर वह मानवीय ग्रदालत है । उनके सामने जब ग्राप खडे होंगे तो ग्रापको इन तमाम् बातों का जवाब देना पडेगा। इसलिए मैं चाहता हं कि ग्रपराध शास्त्र पर, किस तरीके से ग्रपराध हो रहे हैं, उनके साथ क्या हो रहा है, उसके लिए ग्राप एक ब्राचार-संहिता बनाने जा रहे हैं या नहीं ? जैसा मैंने ग्रापसे कहा राज-नीतिक इस्तेमाल के लिए भ्रगर इस्तेमाल करते का बड़े ग्रांदमी के ग्रपराध को के लिए संविधान में संशोधन कर दें. सिर्फ इस वास्ते कि किसी के भ्रन्दर दबाव या डर पैदा करने के लिए हम तीसरे दर्जे के तरीके इस्तेमाल करें, हैदराबादी गोली प्रयोग करें सिगरेट से जलायें या मारने श्रमानवीय तरीकों का इस्तेमाल तो क्या होगा? ग्रगर यह दृष्टि भ्रगर यह भ्रपराध रोकने का एक यह जरिया है तो श्राज ही के श्रखबार में छपा है श्रौर मंत्री जी खुद कहते हैं कि इससे श्रपराव बढ़े हैं, घटे नहीं। ग्रपराध करने वालों की श्रेणियां होती हैं। एक श्रेणी हैंबड़े भ्रादिमयों की, दूसरी छोटे श्रादिमयों की । एक है डकैत श्रीर दूसरा है चोर । जब पुलिस डकैत का साथ देती है तो स्वाभाविक है कि नजला चोर पर उतरेगा । भागलपूर में जरायम हो रहे थे तो दो तरह के कैदियों के बीच में गिरोहबन्दी हो गई। जब पुलिस ने एक गिरोह का साथ दिया तो उस गिरोह को खत्म करने के लिये दूसरे ग्रौर तीसरे दर्जे के काम किये गये ग्रीर यह सब चीजें की गई। मैं तो एक बात श्रापको कहना चाहता हूं कि श्राप कुछ मत करिये, केवल कहिये कि ग्रगर इस देश में न्याय श्रीर व्यवस्था कायम

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करना चाहते हैं तो एक ग्राचार-संहिता की घोषणा करिये कि ग्राज से पुलिस की किसी भी तरह की तरक्की इस बात पर निर्भर करेगी कि उसके यहां कितनी घटनायें कम होती हैं या नहीं होती हैं। जिस मुल्क में थाने बिकते हों, भ्रापकी नाक के नीचे दिल्ली में परसों छपा है कि पूरानी दिल्ली में भीड वाले इलाकों में जाने के लिए लोग लालायित रहते हैं क्योंकि वहां जरायम ज्यादा होते हैं श्रीर जहां जरायम होंगे वहीं पुलिस पनपती है क्योंकि पुलिस का श्रीर गुनाहों का चोली दामन का रिक्ता है। ग्रगर चाहते हो कि पुलिस गुनाह के खिलाफ खड़ी हो तो जरूरी है कि जिस पुलिस के हलके में, जिस ब्रादमी के हलके में गुनाह होते हैं उसकी तरक्की रोक दी जाए । क्योंकि ये गुनाह तनज्जुली के नहीं तरक्की के कारण है। स्रब होता यह है कि जो किसी की राजनीतिक आकांक्षाओं की पूर्ति के लिये जितना ज्यादा स्रमानवीय, गंदा स्रीर बर्बर बनता है तरक्की पाता चला जाता है। यही कारण है कि मैंने इसकी पृष्ठ-भूमि में तीन बातें कही हैं। ग्रापातकालीन में जो रास्ते ग्रस्तियार किये गये थे वे बढते-बढते स्राज लोगों की श्रांख फोड़ने वाले बन गये हैं। इसी के साथ-साथ मैं यह कहना चाहता हूं कि जब तक अपराध भौर पुलिस के रिश्ते पर बहस नहीं चलवायेंगे, उसमें कोई म्राचार-सहिता नहीं बनाम्रोगे तो मैं गम्भीरता के साथ म्रापके बीच इस बात को तसलीम करने को तैयार हूं श्रीर साबित कर सकता हूं कि हिन्दुस्तान में अपराध रुक नहीं सकते। अगर पुलिस उसमें मिली न हो तो कोई भी अपराध इस देश में हो नहीं सकते । श्रगर पूलिस ईमानदारी से खड़ी हो जाए तो अपराध हो नहीं सकते। **अपराध श्रीर प्**लिस का रिश्ता उसके साथ जुड़ा हुम्रा है उसके तरीके, म्रपराधी को पकडवाने भ्रादि सारी दंड व्यवस्था **ब्रापको पून: विचार करना होगा ।** साथ इस पृष्ठभूमि में तीन चीजें कहना चाहता हुं। पहली, तत्काल ग्रपराध संहिता

के जरिये आप कोईन कोई कानून लाए या कोई संहिता इस देश में रखें। दूसरे, पूलिस श्रीर उसके श्रपराध के रिश्ते तथा पुलिस के राजनीतिक इस्तेमाल पर ग्रापको कोई संहिता बनानी चाहिये । मैं उन बातों को नहीं दोहराऊंगा। मैं बिल्कूल साफ कहना चाहता हूं कि बिना समय को खोये, श्रादालतों को छोड दीजिए, ग्राप इसी क्षण इस सदन में घोषणा करिये कि इसमें एक भी ग्रादमी जिसका एफ० ग्राई० ग्रार० में नाम है जिसके लिये कोई भी कह सकता है उसको देखने की जरूरत नहीं उसको तत्काल गिरफ्तार कर लेंगे, जेल भेज देंगे स्रौर फिर चलायेंगे । तीसरी चीज मैं यह कहना चाहता हुं कि क्या ग्राप इसके लिये तैयार हैं ? मैं नहीं कहना चाहता हुं कि मंत्री जी इस्तीफा दे। जिस म्रादमी को जितनी शर्म मौर गैरत होगी वह उतना ही काम करेगा। जिस आदमी ने फसला कर लिया हो कि मुझको नंगापन बर्दाश्त करना है तो उससे हम क्या कहें। उनको कुछ कह कर ग्रपनी जुबान छोटी नहीं करना चाहता । यह तो ग्रपने विवेक की चीज है। ग्रच्छे लोग होते हैं वे दखी हो कर कुछ न कुछ कर लेते हैं, इस्तीफा दे देते हैं। मैं इतना ही कहना चाहता हं कि जो भी कानून का तरीका है उसके अनुसार तत्काल **ग्रा**प मुकदमा चलायें ग्रौर सरकार सारी पैरवी करे। ये जो म्रंधे हुए हैं वे सब नौजवान हैं। कुछ ऐसे हैं, जो ग्रंपने वालदेन के इकलौते चिराग हैं ग्रापने 10 हजार रुपये दे दिखे. 15 हजार रुपये दे दिये तो इससे कुछ नहीं होता यह तो हम एम० पी० लोगों को एक साल में मिल जाता है। ग्राप कोई ऐसी व्यवस्था करें कि जब तक वे हैं या उनके परिवार के. उनके लिये ग्रलाऊंस दिया जाए, उनको भत्ता दिया जाए । उनके पुनर्वास करने के लिये श्रापके पास कोई योजना होनी चाहिये। ग्राखिरी सवाल मैं यह कह रहा है कि चाहे उत्तर प्रदेश हो, बिहार हो, मध्य प्रदेश हो क्योंकि आप अपराधी को पकड़ नहीं सकते इसलिये श्रसफलता को छिपाने के लिये [श्री लाडली मोहन निगम]

किसी को पकड़ कर जेल में मार देते हैं और बाद में पता चलता है कि गलत श्रादमी को मार दिया गया। जब पुलिस से इतना काम करा लेते हैं तो श्रांख फोड़ने से कैंसे रोक सकते हैं। उपसभापति जी, इस ग्रमानवीय व्यवहार को रोकने के लिये ग्राप को कुछ करना चाहिये। कहा गया है कि ग्रदब देशों में लोगों की गरदन काट दी जाती है। शायद ग्रापको पता नहीं कि जब ग्रदब देश में गुनाह साबित हो जाता है तो गुनाह साबित होने के बाद उसका सर निकालने की कोशिश करने वाले कसाई को सोने की तलवार दी जाती है।

AN HON'BLE MEMBER, After crime.

श्री लाडली मोहन निगम: मैंने कहा है कि आफटर काइम यानी गुनाह साबित होने के बाद । जब एक साल से यह श्रपराध हो रहे थे ग्रीर ग्रापको इसका पता नहीं चला तो क्या इससे हमारी नालायकी साबित नहीं होती। खुद गृह राज्य मंत्री कहरहे हैं कि एक साल से यह अपराध हो रहे थे। जिस सरकार के राज में इतने जघन्य ग्रपराध हो ग्रादमी की श्रांखें फोडदी जाए श्रौर उसका पतान वले क्या फिर वह देश की हिक जत कर सकती है। इस वास्ते मैं बहुत ग्रदब से कहंगा कि मकवाणा जी ऐसे थोथे ग्रौर गंदे तथ्य मत दिया करें। जो भ्राप यहां बोलते हैं दुनिया के दूसरे लोग भी उसको सुनते हैं। किसी पुलिस के श्रधिकारी ने कोई जरायम किया ग्रीर उसका पता आपको नहीं लग सका और आपको पता तब चला जब ग्रखबारों में छप गया। दुनिया के दूसरे लोग यह समझ लेंगे कि यह देश इतना निकम्मा है इतना कमजोर है कि इस पर अगर हम चढ़ बैठेगे तो कोई बोलने वाला नहीं है। इस वास्ते जब भी ग्राप कुछ यहां बोलें तो संतुलित भौरसमझ कर बोलें। मुझे बड़ी पीड़ा तब हुई जब ग्रापने भ्रनजाने में सारे जवाब

दे दिये । मैं चाहता हूं कि प्राप अपने प्रनजानेपन को छोड़िये ग्रौर पुलिस प्रपराधियों को जेल में डालने में मदद कीजिए ग्रौर उन लोगों पर तत्काल मुकद्दमा चला कर इन लोगों को जेल में भेजिये।

श्री योगेन्द्र मकवाणा : मेरे ग्रनजिनिपन का कोई सवाल नहीं है। मैंने यह कहा है कि यह घटना ग्रन्त्वर 1979 से हुई । उसके बाद दो इलेक्शन हुए। उसके बाद वहां पर विधान सभा यानी ऐसेम्बली भी मिली । किसी ने इसको पावान्ट ग्राउट नहीं किया क्योंकि ये काम वहां पर जैल से बाहर जा कर किये गये थे।

श्री ला**ड**नी मोहन निगम: ये ग्रपराध वहां पर जेल से उन लोगों को बाहर ले जाकर किये गये थे ।

श्री योगेन्द्र मकवाणा: ये मामले बाद में ध्यान में ग्राए उन लोगों ने जब पेटीश्वन फाइल किये जब ध्यान में ग्राया । मझे जो बात कहनी है वह यह है कि हम इस मामले में तत्काल एक्शन ले रहे हैं । पूलिस अपराधियों के बारे में एक्शन लेने के बारे में मैं इतना ही कहना चाहूंगा कि गवर्नमेंट म्राफ इंडिया इस बारे में काफी जागरूक है श्रीर पुलिस की देनिंग के बारे में हम काफी कुछ कर रहे हैं। पुलिस वालों की नई ट्रेनिंग स्कीम में एक नया सबजेक्ट हयूमन बिहेवियर का भ्रौर एड किया गया है। जहां तक ग्रापने उनके पुनर्वास की बात कही है उस पर तो हमें सोचना पड़ेगा कि इसमें क्या किया जा सकता है। लेकिन इतना तो मैंने कहा है कि इम्मीडिएट रिलीफ के इप में 15 हजार रुपये दिये गये हैं। म्रापने जो सुझाव दिया है उसके बारे में हम सोचेगे । लेकिन मैंने कामरेड राममूर्ति जी के सवाल के जवाब में यह कहा कि सी० बी० माई० की इन्क्वायरी कराएंगे लेकिन इसमें हमें सोचना

इसलिए पड़ा है कि सी० बी० भाई० का गठन दिल्ली पुलिस एक्ट के ग्रन्दर हुग्रा है। स्टेट गवर्नमेन्ट के एक्ट उसमें नहीं ग्राते हैं। लेकिन उसमें सोच कर हम कुछ करेंगे, स्टेट पुलिस से नहीं।

Re. alleged espionage

श्री लाइली मोहन निगम: श्राप दूसरे राज्यों की पुलिस से इसकी जांच करवाईये।

श्री उपसमापति : उन्होंने कहा है कि स्टेटों के पुलिस एक्टस हैं।

श्री योगे द्व मकवाणाः इसमें हम इंडि रेंडेन्ट इन्क्वायरी जहर कराएंगे ।

श्री उपसभापति : मैं माननीय सदस्यों को बताना चाहता हं कि प्रधान मंत्री जी भाज 3 बजे इस विषय की चर्चा में भाग लेंगी । ग्रब सदन की कार्यवाही ढाई बजे तक के लिए स्थगित की जाती है।

> The House then adjourned for lunch at thirty_eight minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock Mr. Deputy Chairman in the Chair.

TO THE ALLEGED REFERENCE ESPIONAGE ACTIVITIES BY THE BRITISH NAVY

SHRI BHUPESH GUPTA (West Bengal): Sir, before you take up the business, I should like to make submission to you. Sir, on Friday, before you adjourned, towards the end, you were good enough to give me permission to raise a Special Mention and it came at 7 0. clock at night. I raised the question of the British Navy, the British Naval Goodwill Mission operating here and carrying on espionage activities. I requested the Government— I all the facts gave came to me. the facts to our knowledge—and I had asked the Government to make a statement on Monday, that is, today. Sir, it is a very serious matter. I understand, Sir, that the matter has been discussed in the concerned Ministry, the Ministry of External Affairs particular; the matter regarding visit of the Goodwill Mission last month has been discussed which, said, was carrying on espionage activities. Why the Government should not make a statement on this? Sir, know, we the Members of Parliament are in touch with the various people and we bring certain information of national importance. It was not party information, the espionage against us by the British Navy. It is a unique thing and the Government should make a statement and should tell us whether my information is right or whether my information is wrong. Or, Sir, is it that because Prince Charles is visiting this country, they will not make a statement now? I know it for a fact that the matter is being discussed and considered in the Ministry of External Affairs and other Ministries.

MR. DEPUTY CHAIRMAN: You had already mentioned it that day. Today also you have mentioned it. They will take notice of it. Now, Mr. Kulkarni, (Interruptions)

श्री शिव चन्द्र झा (बिहार): श्रीमन मुझे भी कहना है। स्पेशल मेंशन जो हम लोग देते हैं पता नहीं म्राप पढ़ते हैं या नहीं पहते हैं (Interruptions) मैंने स्पेशल मेंशन के लिए दे रखा है (Interruptions) ब्रिटेन रेसिस्ट नीति ग्रपना रहा है (Interruptions)

श्री उपसभापति : ग्रभी तो दूसरा विषय चल रहा है ग्राप इसको मत कहिये (Interruptions)

श्री शिव चन्द्र झाः ग्राप मेराकालिय म्रदेशन मंजूर कीजिए (Interruptions)